

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 23.10.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.94/17	-	For filing order of CLB	252(3)	Nandini Foods (P) Ltd. Vs ROC

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

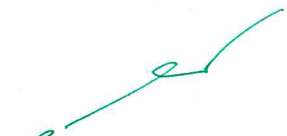
Prakash B.S.
REPRESENTATION TO WHOM

SIGNATURE

PCSI for petitioner company is present. The matter is listed today. Counsel for petitioner company reported that the company is unable to trace out any order passed by the CLB for granting permission to change the object clause. Counsel reported that if the company is restored, it will move the concerned for obtaining the order for change of the object clause and requested the Tribunal to order notice to the ROC. The Tribunal wanted to issue notice to the ROC and then proceed with this matter.

Issue notice to the ROC.

List it on 16.11.2017.


MEMBER (J)


MEMBER (T)